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of population and area of the enclaves; and

(e) the details of Pakistani enclaves in India and details of population and area of these enclaves?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) to (e) A statement is laid on the Table of the House.

STATEMENT

A delegation of the Cooch Behar Enclaves Refugees Association cailfid on the Prime Minister on the 2%a March, 1968. The delegation placed before the Prime Minister the probelms faced by the residents of these enclaves and also suggested that the Indian enclaves in Pakistan should be exchanged for Pakistan enclaves in India soon. The Prime Minister agreed that the exchange should be effected early.

- 2. The Government of India and Pakistan agreed in September, 1958 that the enclaves of one country in the other should be exchanged. The position taken by the Government of Pakistan was that they would not agree to the exchange of enclaves unless the Berubari question was settled. As the House is aware, the demarcation of the Berubari Union was contested by means of a writ petition filed in the Calcutta High Court. By a judgment pronounced on the 3rd January, 1968, the High Court passed an order restraining the respondents, including the Government of India, from announcing the "appointed day" and from constructing any pillars to demarcate Berubari Union No. 12 for the purpose of effecting the transfer of the portion of that Union to Pakistan until a law is passed by the appropriate legislature providing for payment of compensation to the petitioners in respect of their disputed properties. The matter Is now before the Supreme Court.
- 3. 123 Indian enclaves with an area •of 18,846.15 acres are to be exchanged

for 74 Pakistani enclaves with an area of 11,777.70 acres. The population of the Indian enclaves was estimated at 14.000 in 1961 and that of the Pakistani enclaves at 11,000.

to Questions

•248. [Transferred to the 8th May, 1968.]

TALKS WITH GEN. NE WIN ABOUT REPATRIA-TION OE INDIANS

•249. SHRI G. R. PATIL: SHRI A. G. KULKARNI:

Will the PRIME MINISTER be pleased to state:

- (a) whether any discussion on the repatriation of Indians was held with General Ne Win, the Chairman of Burma Revolutionary Council during his recent visit to India; and
- (b) if so, the details thereof and the results achieved therefrom¹.'

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) This specific question was not discussed. However, various mattsre, including the question of repatriation, are continually taken up with the Government of Burma through the Indian Embassy in Rangoon.

- (b) Does not arise.
- *250. SHRI A. G. KULKARNI; SHRI G. R. PATIL:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government have received a report from the Indian High Commissioner in London to the e fleet that the U.K. Government was compelled to pass the Immigrants Act «n account of the undignified behaviour of large number of immigrants in U.K.; and
- (b) if so, what action has been taken by Government in the light of this report?